

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 82/TT/2020

Date: 3.3.2020

To

Shri S.S. Raju,
Senior General Manager (Commercial),,
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for transmission assets under System Strengthening - X in Southern Region Asset-I (A): LILO of Neelamangala -Somanhalli 400 kV D/C Line at Bidadi; Asset-I (B):1X63 MVAR Bus Reactor at Bidadi; Asset-II(A): 1X500 MVA ICTs with associated bays and equipments and downstream network at Bidadi GIS Sub-station; Asset-II(B):1X500 MVA ICTs with associated bays and equipments and downstream network at Bidadi GIS Sub-station

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 12.3. 2020:-

A) In response to the RoP dated 12.9.2019 in Petition No 244/TT/2019, auditor certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.

B) Additional information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

2014-19 period

- i. Justification for claiming higher add-cap of 1522.67 lakh in Asset I (A) for 2014-19 period as against 1452.71lakh approved by the Commission, when the same was submitted to be on account of retention payments
- ii. Justification for change in nature of add-cap as submitted and approved for the 2014-19 period from recognized liabilities yet to be discharged (retention payments etc.) as per Regulation 14(1)(i) for the works deferred for execution as per Regulation 14(1)(ii). Amount of 1323.96 lakh has been claimed under works deferred for execution.
- iii. Reasons for claiming add-Cap of 138.51 lakh for Asset I (A) after cut-off date in accordance with Regulation 14 (3) (v) including but not limited to the following details:
 - a. Estimated package-wise breakup of total cost for which the payments have been withheld
 - b. Breakup of undischarged liabilities with respect to each package for 17-18 and 18-19
 - c. Package-wise reasons for withholding of such payments
 - d. Package-wise reasons for eventual release of such payments
- iv. Justification for working out the initial spares for Asset I (A) by including add-cap beyond the cut-off date of 31.3.2015 in completion cost of 9379.55 lakh resulting in a higher ceiling amount, in contravention of Regulation 8 of 2009 Regulations.
- v. Reason for claiming initial spares for sub-stations at 2.5% as against 3.5% approved by the Commission in Order on Petition No. 504/TT/2014
- vi. Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 is not less than 30% for the given transmission asset(s).

2019-24 period

- vii. Confirmation as to whether any further ~~previously~~ recognized liabilities remain to be discharged for 2019-24 period, since no add-cap has been claimed for this period

Forms

- viii. Form-5 (Element-wise breakup of project/asset/element cost of transmission system
- ix. Flow of liabilities statement as per enclosed Annexure . I(A)
- x. Form-13 (Break-up of initial spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (A)

Liability Flow Statement

Name of Petitioner

Project Name																									
Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2014	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019	
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A																								
Asset - 1	Party - B																								

* TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2014-19

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024	
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)		
Asset - 1	Party - A																								
Asset - 1	Party - B																								

* TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2019-24

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset